

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103
C.P.(IB)/205(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Limited

.....Applicant

V/s

Shyam Ginning And Pressing Pvt. Ltd

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Vachha Shah, Adv. (Proxy)

For the Respondent :None

ORDER
(Hybrid Mode)

In compliance of order dated 28.06.2024, Dasti service report by way of affidavit has been filed today across the Bar. As per Dasti service report Dasti notice along with copy of the order was duly received by the Respondent through its director against acknowledgement on 10.07.2024.

In view of above service upon respondent is considered through Dasti mode sufficient and complete. Despite due service neither anyone has appeared on behalf of the respondent nor any reply has been filed.

Last opportunity is given for appearance and filing reply if any by the Respondent within extended period of 10 days with a copy to the opposite counsel. Thereafter, rejoinder if any.

Re-list for further consideration on 12.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)